NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

IA 34/2016 in TP No. 137/397-398/NCLT/AHM/2016 (New)
CP No. 72/397-398/CLB/MB/2016 (Old)

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU**
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2016

Name of the Company: Raghav Madhav Filaments Pvt. Ltd. & Ors
V/s.
Ruchir Radha Mohan Mittal

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DHIREN R. DAVE	PCS	Respondent in IA. Original Petitioner	
2.	KUNJAL DALAL	PCS	Applicants in IA Original Respondents	

ORDER

Learned PCS Mr. Kunjal Dalal present for Applicant/Original Respondents. Learned PCS Mr. Dhiren Dave present for Respondent/Original Petitioner.

Additional Affidavit of Respondent/Original Petitioner filed along with copies of documents mentioned in serial nos. 1 to 3 and 6 of this Application. It is treated as Reply to the Application. Learned PCS for Applicant submitted that he wants to file a Rejoinder. Since the Application is filed to have certain copies of documents and as no new facts were brought on record by way of Additional affidavit filed by Original Petitioner except some inconsistencies pointed out by Learned PCS for Applicants.

In the Application, six reliefs are prayed. In response to reliefs 1,2,3 and 6, Original Petitioner submitted the documents. The grievance of the Applicant is that Original Petitioner did not furnish complete statement of ledger of accounts of R1 Company in books of Reliable Polyester Pvt. Ltd. in which it is stated that Original Petitioner is also a shareholder.
Applicant cannot ask for a direction to the Original Petitioner to produce books of Reliable Polyester Pvt Ltd simply because Original Petitioner is also a shareholder in Reliable Polyester Pvt. Ltd.

Coming to Relief no. 5, it is totally misconceived. It is settled law that evidence can be obtained in any manner. The adverse party cannot question the manner in which evidence

has been obtained except initiating action according to law, if the evidence is obtained by illegal means.

In view of the above-said reasons, this Application is disposed of accordingly. No order as to costs.

19.12.16

(BIKKI RAVEENDRA BABU)
MEMBER JUDICIAL

Dated this the 19th day of December, 2016.